

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE ZIYAD RAHMAN A.A.

Monday, the 9th day of September 2024 / 18th Bhadra, 1946
WP(C) NO. 30174 OF 2024(V)

PETITIONER:

NIMMI ALPHONSA JOSEPH, AGED 23 YEARS, D/O NIRMAL JOSEPH ANNA
COTTAGE, JAYANTHI ROAD P.O. CHALAD, KANNUR, PIN - 670014

RESPONDENT:

1. STATE OF KERALA, REPRESENTED BY THE CHIEF SECRETARY, SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001
2. SECRETARY TO GOVERNMENT, DEPARTMENT OF HIGHER EDUCATION, SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001
3. SECRETARY TO GOVERNMENT, DEPARTMENT OF HEALTH & FAMILY WELFARE SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001
4. DIRECTOR OF MEDICAL EDUCATION, THIRUVANANTHAPURAM, PIN - 695001
5. GOVERNMENT HOMEOPATHIC MEDICAL COLLEGE, REPRESENTED BY ITS PRINCIPAL, KARAPRAMBU P.O. KOZHICODE, PIN - 673001
6. KERALA UNIVERSITY OF HEALTH SCIENCES, REPRESENTED BY ITS REGISTRAR MEDICAL COLLEGE P.O. THRISSUR, PIN - 680596

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to directing the respondent No.5 to return documents specified in para 1 at the earliest to the petitioner without requiring for payment of any amount, and transfer certificate to be issued by respondent no.5 provisionally and subject to the result of the writ petition.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of M/S KALEESWARAM RAJ, THULASI K. RAJ, CHINNU MARIA ANTONY, APARNA NARAYAN MENON Advocates for the petitioners, GOVERNMENT PLEADER for R1 to R5, M/S BINNY THOMAS & P.SREEKUMAR (SR.), STANDING COUNSEL for R6, the court passed the following:

ORDER

Admit. The learned Government Pleader takes notice for the respondents 1,2,3,4 and 5. The learned Standing Counsel takes notice for the 6th respondent. In the meantime, there shall be an interim order directing the 5th respondent to return all the original certificates submitted by the petitioner along with transfer certificate, conduct certificate and migration certificate forthwith, without insisting for any amounts subjected condition that, the petitioner shall undertake before the 5th respondent that in case this writ petition is decided against her, the bond amount of Rs.75,000/- shall be remitted by her.

H/O

Sd/- ZIYAD RAHMAN A.A. JUDGE